

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TEP/CSP/CSA/TCSP/TCSA/NO. 302/(MAH)/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. Shatabhugan Twari
Dolphin offshore Enterprises (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
32	Satendra Kumar	Adv for Op. creditor	
	Suba Karmal Gav	Adv for Respondent	

Common Order

CP No.293/I&BP/NCLT/MB/MAH/2017
CP No.294/I&BP/NCLT/MB/MAH/2017
CP No.295/I&BP/NCLT/MB/MAH/2017
CP No.296/I&BP/NCLT/MB/MAH/2017
CP No.297/I&BP/NCLT/MB/MAH/2017
CP No.298/I&BP/NCLT/MB/MAH/2017
CP No.299/I&BP/NCLT/MB/MAH/2017
CP No.300/I&BP/NCLT/MB/MAH/2017
CP No.301/I&BP/NCLT/MB/MAH/2017
CP No.302/I&BP/NCLT/MB/MAH/2017

The Petitioner has filed the Consent Terms. At request of the Petitioner Counsel, these Company Petitions are dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)